eay that you give priority only to transferable job? Their job is also transferable. How do you justify that?

SHRI CHIMANBHAI MEHTA: All Government servants are transferable. But they are given admission when they are transferred. There is a difference between the two categories.

DR, R. K. PODDAR: Sir, we thought with the change of Government, the change of management would occur. But., unfortunately, it has not occurred. Regarding the Board of Governors, I would like to ask a few questions-part (a) and (b). Part (a) of my question is this: Is it a fact that the General Secretary of the Class IV employees of the Survey of India has been nominatad to the Board of Governors of Ken-driya Vidyalaya Sanghatan? If it is a fact, then if the Government can nominate a worker representative of another organisation, why are you hesitating till now, for five months, to nominate a nominee of the teachers of the Kendriya Vidyalaya Sangathan.

SHRI CHIMANBHAI MEHTA: Sir, I have categories of Governors here. In that, the employees are not categorised to be included in the Board of Governors. Any employee, anywhere, if he is fit to be in the body of the Governors, he can find a place. I do not know to whom he is referring because a IVth class Government servant may be quite capable to be on the Board or the Sanghatan. Just because he is a Class IV employee, I do not look down upon him. So...

DR. R. K. PODDAR: I am not casting any aspersion on the Class IV servants.

SHRI CHIMANBHAI MEHTA: Generally, we have given the representation... (*Interruptions*)

SHRI G. SWAMINATHAN: What is the criteria according to which these Governors are appointed?

SHRI CHIMANBHAI MEHTA; I will give the information. The following members of the Sangathan shall form the Board of Governors:

(I) Chairman of the Sangathan-that is generally the Deputy Minister or the State Minister of the Human Re source Development Ministry; (2) Officer specified by the Government of India to be the Vice-Chairman; (3) Financial Advisor to the Ministry of Education and Youth Services or its representative; (4) Representative of the Ministry of Defence; (5) Chief Welfare Officer, Department of Per sonnel; (6) Director, National Coun cil of Educational Research and Train ing or its representative; (7) One Director of Public Instruction or Director ol Education of the State Government nominated by the Go vernment of India in the Department of Education and Youth Services as member of the Sangathan; (8) One Education Secretary of the State Government nominated by the Go vernment of India in the Department of Education and Youth Services as member of the Sangathan; (9) One or more members of the Sangathan Who may be nominated by the Go vernment of India in the Department of Education and Youth Services for this purpose from time to time; (10) One of the Members of Parliament...

MR. CHAIRMAN: How many are there?

SHRI CHIMANBHAI MEHTA: There are 12 categories, Sir.

One Member of the Parliament who is a member of the Sangathan, to be nominated by the Government of India in the Department of Education and Youth Services for this purpose;

(II) Commissioner of the Sangathan;(12) Deputy Commissioner and exofficio Secretary of the Sangathan.

MR. CHAIRMAN: That is all?

SHRI CHIMANBHAI MEHTA; That is all, Sir.

AN HON. MEMBER; How has that person come?